

[श्री राम विनायक पातशान]

कुल लागत 559.89 करोड़ रुपये को भी जो रद्द कर दिया। ज्ञातव्य है कि जिस विडना को कुल रू० 1951 में 153 करोड़ रुपये तथा टाटा को 116 करोड़ रुपये थी वह 1975-76 में बढ़ कर 1075 ए० 975 करोड़ क्रमशः हो गई।

सरकार द्वारा उपरोक्त लाइसेंस रद्द दिया जाना जनहित तथा सरकार की घोषित नीतियों के विन्मुख विपरीत है। अतः सरकार इस सम्बन्ध में अपनी स्थिति स्पष्ट करे।

(iv) REPORTED CANCELLATION OF PASSENGER TRAINS ON MANMAD-PURNA AND ADILABAD-PURNA ROUTES.

श्री केशवराव धोंडे (नांदेड़) : सवर साहब, मैं आपकी अनुमति से नियम 377 के द्वारा महाराष्ट्र राज्य के अत्यन्त महत्वपूर्ण और गंभीर जनता के ससेले को यहाँ पर पेश कर रहा हूँ। महाराष्ट्र राज्य के अन्दर कोयले की कमी का एक कारण बता कर रेलवे विभाग ने मनमाड़-पूर्णा, आदिलाबाद-पूर्णा और पूर्णा-परली की पमेंजर रेल गाड़ियाँ सभी हाल ही में बन्द की हैं। यह गाड़ियाँ बन्द होने से महाराष्ट्र के खान तीर पर मगठनाड़ा प्रभाग की जनता पर इसका बहुत ही बुरा और गंभीर असर पडा है। हजारों गरीब यात्रियों को इस प्रभाग में सफर करना भी मुश्किल हो गया है। महाराष्ट्र और आंध्र के लोगों को भी इसकी वजह से बहुत मुश्किलता का सामना करना पड़ रहा है। यह रेलगाड़ियाँ बन्द होने से लोगों की कठिनाइयाँ बढ़ गई हैं। यातायात का खर्चा भी बढ़ा है और लोग भी परेशान हैं। उनमें तीव्र असंतोष फैला हुआ है। यह गाड़ियाँ फौरन शुरू करना बहुत जरूरी है। इस सम्बन्ध में मैं रेल मंत्री महोदय का ध्यान आकर्षित करता हूँ और

इस बारे में वे स्टेटमेंट दें, इसके लिए मैं आपकी ओर से उनसे गुजारिश करना हूँ।

सवर साहब, मैंने कल ही मंत्री महोदय से मिल कर इस बारे में निवेदन किया है। आज वे यहाँ पर हाजिर थे उपास्यत हैं, मैं आपके द्वारा बिनती काहंगा कि मंत्री महोदय यहाँ पर स्टेटमेंट दें।

रेल मंत्री (प्र० मधु बण्डवते) : वह गाड़ी शुरू करने के आदेश हमने दे दिए हैं।

श्री केशव राव धोंडेग : मैं आपका आभारी हूँ।

(v) WORKERS' AGITATION IN HINDUSTAN AERONAUTICS, HYDERABAD

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Mr. Speaker, Sir, with your permission, under rule 377, I would like to bring to the notice of the Minister of Defence the present state of affairs in Hindustan Aeronautics, Hyderabad. There is, in this enterprise, an Avionic Design Bureau Air Force personnel who are posted in this Division are on deputation and are, therefore, not under the discipline and control of the management. For example, the management cannot conduct any inquiry into any complaints of harassment by any of these officers.

The present Head of the Department is said to be very arrogant in his behaviour towards the workmen and harasses them. Some time ago the workers went on an agitation in protest. About 100 of them were immediately issued notices of warning. Later the management withdrew the letters and agreed to review the position after three months.

But, within a few days of this, one of the workers was suddenly suspended

because he protested against the alleged misbehaviour of an officer. On 11th April, when a member of the Executive of the Union was speaking to the organising Secretary, an Air Force Officer came over and abused him in foul language. The President of the Union then met the officer to try and sort out the problem. The attempt at reaching an understanding was abortive.

The President was then charge-sheeted and asked by the Management to explain why he approached the officer. This led to discontent amongst the workers. Many office bearers have since been suspended and the workers are very disturbed by this turn of events. I would request the Minister of Defence to look into this matter with the urgency it merits and see that the position is normalised, and the suspension orders rescinded.

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND RESOLUTION re. COMMITTEE ON SUPPLY AND DISTRIBUTION OF PETROLEUM PRODUCTS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 1st March, 1978.

(ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 157(E) in Gazette of India dated the 1st March, 1978.

(iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1978, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 1st March, 1978. [Placed in Library. See No. LT-2266/78]

(2) A copy of Resolution No. Q-30021/8/78-Dist. (Hindi and English versions) dated the 28th April, 1978 regarding constitution of a Committee to advise on the "Supply and Distribution of Petroleum Products". [Placed in Library. See No. LT-2267/78].

REPORT OF COMMISSIONER FOR SC/ST FOR 1975-76 AND 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1975-76 and 1976-77-Parts I and II-under article 338(2) of the Constitution [Placed in Library. See No. LT-2268/78]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Here you will notice that in spite of your repeated advice, today we see a Report for the year 1975-76, the dark year of the Emergency. Why is it so? At least they should give an explanatory note, quoting from the file of the erstwhile Government as to why this Report was withheld. They are shedding so much crocodile tears for Scheduled Castes and Scheduled Tribes and yet, in regard to the mere submission of a Report, they do not bother to do it; they deliberately withheld it. Would you kindly direct the Hon. Minister to make a statement on this so that we may know exactly why the statement has been withheld?

श्री धनिक लाल मंडल : अध्यक्ष जी, यह रिपोर्ट हम को दिसम्बर, 1977 में प्राप्त हुई है। यह अर्थिक में भी, इसलिए